GOVERNMENT OF INDIA POWER LOK SABHA

UNSTARRED QUESTION NO:3150 ANSWERED ON:19.08.2011 HIGH TENSION POWER LINES Joshi Shri Mahesh

Will the Minister of POWER be pleased to state:

(a) the criteria for laying high tension power lines by various power companies in the country especially in West Delhi;

(b) whether the work of laying high tension power lines is being carried out under Master Plan 2021 in Delhi;

(c) if so, the details thereof;

(d) whether the high tension power lines are being laid over the lands belonging to farmers and the big companies and farm houses are being saved from the same; and

(e) if so, the reasons therefor along with the remedial measures being taken by the Government in this regard?

Answer

THE MINISTER OF STATE IN THE MINISTRY OF POWER (SHRI K.C. VENUGOPAL)

(a) : The criteria for laying high tension power lines by various companies in the country is as per the provisions/guidelines of the Electricity Act, 2003 and regulations made thereunder. Transmission lines in Delhi are being laid by Delhi Transco Limited (DTL) under the Government of National Capital Territory (NCT) of Delhi.

(b)&(c) : DTL has informed that it has erected and commissioned 400/220/66 kV sub-station at Mundka for catering the power requirement of North and West Delhi. This sub-station is also connected with Jhajjar Thermal Power House (Haryana) for evacuation of Power at 400 kV level. It is also constructing 220 kV transmission line i.e. loop in – loop out of Khanjhawala - Najafgarh line at Mundka sub-station and the route of this line has been approved by the Technical Coordination Committee of the Delhi Development Authority as per their Master Plan 2021.

(d) & (e) : DTL has also informed that wherever the route of the transmission line tower is passing through farmers land etc., necessary compensation to the land holder is being provided as per rules and there is no such case in their knowledge where big companies and farm houses were saved from laying of EHV (220 kV & 400 kV) line by DTL.